



HIGH COURT OF MANIPUR

HCM/E-43/2016-Estt/Pt-I/Vol-VB

Dated: 13/04/2018.

Supply, testing, installation and maintenance of **Computer and LAN Equipment** for the Sub-Ordinate Courts, MJA and DLSA

**Office of the Registrar General,
High Court of Manipur,
Mantripukhri, Imphal – 795002.**

**e-mail: cpc-mnp@aij.gov.in
Phone: 0385-2423330**

1. INTRODUCTION

The High Court of Manipur intends to procure (I) Desktop Computers (II) LAN equipment for Sub-Ordinate Courts, MJA & DLSA for the State of Manipur, in implementation of Phase-II of eCourt project under the e-Committee, Hon'ble Supreme Court of India.

2. QUANTITY

I. Desktop Computer i3 – **13 Nos** and i5 – **6 Nos**.

II. LAN Equipment:

- a. 8 Port 1U SWITCHES – **10 Nos**
- b. 24 Port SWITCHES – **3 Nos**
- c. Cat 6 cable capping with flat casing or conduiting (1", 2", 3" size), etc per meter (quantity to be decided after site survey by the Vendor and High Court representatives)
- d. 24 port UTP patch panel - **13 Nos**
- e. IO port with shutter white material ABS/ Plastic UL-94V-0. **78 Nos**
- f. RJ45 Keystone – **78 Nos**
- g. Patch Cord UTP (3 Feet)- **152 Nos**
- h. 9U Wall Mount Rack – **12 Nos**

III

- a. Optical Fiber Cable(Multimode)
- b. 24 port 1U WR24 Rack Mount- **4 Nos**
- c. 6U Wall Mount Rack – **4 Nos**.
- d. Pigtail (6 port) Multimode: - **8 Nos**
- e. Pigtail patch panel (6 Port): – **8 Nos**
- f. LC Transceiver – **8 Nos**
- g. LC Connector (Patch Cord/ Jumper). – **8 Nos** (3 feet Each)
- h. Cable zip (100 Pieces) – **20 Nos**.
- i. RJ 45 Cable Connector– **500 Pieces**

The total requirement of quantity mentioned above for (I) & (II) are to be Supplied, Installed, Configured and Commissioned in the Sub-Ordinate Courts, MJA & DLSAs in the State as per **Annexure-1**. And for (III) is to be supplied only.

The High Court may also require any of the items in (II) to be supplied without installation.

3. SPECIFICATION OF (I) Desktop Computers – Annexure-2A, (II) LAN EQUIPMENT – Annexure-2B, respectively are approved by the e-Committee, Hon'ble Supreme Court of India. In case of any clarifications/queries, interpretation of Technical Specifications by e-Committee, Hon'ble Supreme Court of India is final.

4. SCOPE OF WORK

4a) Supply of Desktop Computers: (I) Annexure-2A with onsite comprehensive warranty for 5(five) Years.

4b) Supply: (I) LAN Equipment: – Annexure-2B with onsite comprehensive warranty for 5(five) Years for switches only.

4c) Installation & Working satisfactory reports of LAN to be collected from the site Locations:

All LAN hardware may first be delivered at the High Court of Manipur at Mantripukhri as transit point if the Vendor so prefers. The vendor may then deliver the said hardware to the respective Locations as given at Annx. 1.

(i) Proof of Delivery, **(ii)** Installation Certificate, **(iii)** Working Satisfactory Certificate - within 7 (Seven) working days from the date of installation duly signed, with seal/court seal by an authorized Judicial Officer or the Nodal Officer of the Court/DLSAs/MJA with a proper documentation. This is required for further process of auditing, payment, lodging the complaints etc.

4d) Payment Processing: Only on production of such certificates as mentioned above with a proper documentation of the successful bidder, the payment shall be processed by the High Court of Manipur.

4e) Information Sharing: Court Location wise supplied items description, make model, items serial numbers, Date of Installation, Date of warranty Start and Date of Warranty end & Escalation Matrix are to be furnished to the High Court of Manipur in excel sheet.

5. QUALIFICATIONS CRITERIA

The bidder shall possess the following qualifications as minimum conditions:

- a) Technical Specifications - Compliance sheet is to be Filled/Enclosed in column 4 of **Annexures 2A and 2B**
- b) The bidder should have a turnover of at least Rs. 25 lakh per year from dealing with IT products in the last three years i.e. for the year 2015, 2016 & 2017.
Bidders who have experience in installation of LAN may be preferred.
Turnover Information and documentary evidence to support this response shall be attached as per **Annexure-3**.
- c) The successful bidder should be a manufacturer or an authorized dealer and shall submit **Manufacturer Authorized Form (MAF)** as per **Annexure-4**.
- d) Experience in relevant area is to be summarized and enclosed as per – **Annexure-5**.
- e) Financials is to be indicated in the format at **Annexure-6** inclusive of all Taxes, Levies, freight, forwarding, other expenses, etc. Conditional price bid would not be acceptable to tendering authority.

f) **Note:**

(1). Uploading of **Annexure-1 and Annexure-7** is NOT required.

(2). Uploading of **Annexure-2A, Annexure-2B, Annexure-3, Annexure-4, Annexure-5 and Annexure-6** are mandatory.

g) Bidders should be GST compliant and should submit the proof of GST registration. A copy GST/VAT/ST/CST No. allocated by the Sales Tax Authorities, as well as PAN number of the firm allotted by the Income Tax authorities should be submitted. The bidder should be registered with Service tax department of the Government.

6. PERIOD OF WARRANTY

- a) The warranty shall be for a period of 5 (Five) Years with comprehensive onsite support for Computers and LAN Switches.
- b) If additional period of warranty is provided by the vendor at the same cost, that will be an added advantage.

7. EARNEST MONEY DEPOSIT (EMD): Each bidder shall pay Rs. **50,000/- (Rupees Fifty Thousand Only)** as the Earnest Money Deposit in the form of demand draft. The demand draft should be drawn on a nationalized/scheduled bank valid for minimum 90 days and in favor of “CPC, Central Project Coordinator”, High Court of Manipur payable at Imphal. The tender without the EMD would be rejected outright.

8. PERIOD OF RATE CONTRACT

This rate contract shall be valid for a period of **24 (Twenty Four) months** from the date of entering into the agreement. High Court of Manipur reserves the right to place orders for additional quantities as and when required during this period.

9. RESPONSIBILITY OF THE SUCCESSFUL BIDDER

The responsibilities of the Successful bidder are as follows:

- a)** (I)Supply of Desktop Computers, (II) Supply & Installation of LAN equipment as per **Annexures-2A and 2B**.
- b)** Comprehensive onsite maintenance for 5 (Five) Years including all the Hardware that are going to be supplied by the vendor as in **clause 6** for period of warranty.
- c)** An agreement has to be executed in this behalf in the form approved by the High Court of Manipur. – Draft **Service Level Agreement (SLA)** is at **Annexure-7**. (Subject to final approval by the High Court of Manipur).
- d)** The vendor should install all the items at specified site without any additional charge.

10. OTHER TERMS OF CONTRACT

- 10.1) Quote:** The bidders shall quote in Indian Rupees and the quoted price shall be inclusive of all taxes, duties, statutory levies, supplying, installing, commissioning, freight & forwarding. Any Change in the quoted price is not allowed after the submission of the bid.
- 10.2) Licenses:** All licenses should be in the name of the “Registrar General, High Court of Manipur, Imphal”.
- 10.3) Performance Bank Guarantee(PBG):** The successful bidder is required to furnish an unconditional and irrevocable Bank Guarantee for an amount equivalent to 10% of total price as quoted in the financial bid within 15 days of issue of purchase order valid for the period of contract + 1 month. Else, EMD amount would be forfeited.
- 10.4) Unresponsive Bids:** Bids with incomplete documentation may be treated as non-responsive and summarily be rejected. Bidders are hereby directed to ensure that all documentation/supporting documentation including documentary evidences in support of qualification criteria, testimonials etc., are complete and submitted as part of the Bid.
- 10.5) Award of Contract:** The Contract will be awarded to the successful Bidder whose Bid has been determined to be substantially responsive and has been determined as the Best Value Bid. The decision of High Court of Manipur is final in this regard.
- 10.6) Reports:** Reports to be collected from the Court Locations by the successful bidder – After Supply and Installation, Configure and Commissioning of LAN equipment, the successful bidder shall collect the reports as contemplated in **Clause 4(c)**.

10.7) Payment to Successful Bidder: The payment terms shall be as follows: -

- (i) As regards LAN, Payment shall be processed in full on receipt of the delivery report, installation report and working satisfactory report as referred in **clause 4(c)** and **clause10.6** of the tender notification document.
- (ii) For Desktops Computers, after delivery the High Court may check them in presence of representatives of the Vendor. If they are found to be in good working condition, the payment may be processed.
- (iii) High Court of Manipur is entitled to make recoveries of penalties, excess payment and applicable taxes from bidder's bill if lawfully needed.

10.8) Penalty for delivery and installation: If successful bidder fails to supply and install the LAN (supply only) within **60 (sixty) days** from the date of issue of Purchase Order, a penalty of 1% of the total cost of the LAN per week (maximum 2 weeks) of that location will be charged and deducted from the amount payable to bidder. For supplies and installation beyond two weeks, penalty of 2% per week will be charged until the delivery & installation is complete.

As regards, Desktop Computers, the delivery shall be made within 60(sixty) days of the award of contract. A penalty of 1% of the cost of the Desktop Computer per week (maximum 2 weeks) of that location will be charged and deducted from the amount payable to bidder. For supplies beyond two weeks, penalty of 2% per week will be charged until the delivery is complete.

10.9) Termination of contract: High Court of Manipur reserves the right to cancel the contract placed on the bidder if:

- a) The bidder commits breach of any of the terms and conditions.
- b) The bidder goes in to liquidation voluntarily or otherwise.
- c) The service is found unsatisfactory during the warranty period.

10.10) The Earnest Money Deposit (EMD): may be forfeited:

- a) If the bidder withdraws its bid during the period of bid validity.

OR

- b) In case of successful bidder, if the bidder fails to sign the contract and furnish the Performance Bank Guarantee (PBG) as per **clause 10.3** from the date of the order.

10.11) Unsuccessful bidder's Earnest Money Deposit (EMD): will be discharged as early as possible.

10.12) Successful bidder's Earnest Money Deposit (EMD): will be discharged upon the bidder furnishing the Performance Bank Guarantee (PBG) as per **clause 10.3** along with all other compliances of Supply, Installation, Configure and commissioning etc.,

10.13) Site not ready: In case it is found that, the site is not ready for delivery and installation, Head of the Office concerned will make arrangements to take material into stock, test the items and certify for further needful steps.

- 10.14) Variation in Quantity:** The quantity of items to be procured is indicative & the same may vary.
- 10.15) Service Centre of the Bidder:** Bidder should have at-least one authorized Service Centre in the State of Manipur and the same shall be furnished to this office at any time on demand.
In case the Bidder does not have one, the bidder will have to open/arrange a Service Center within one month of the issue of the Purchase Order.
- 10.16) The bidder should not be blacklisted:** by Central Government /Government of Manipur/any Other State Government/UT or its agencies for any reasons including for corrupt or fraudulent practices or for indulging in unfair trade practices or for backing out from execution of contract after award of work.
- 10.17) Pending Judicial Case:** Neither the bidder nor the OEM should have any pending case with Central/State/UT pertaining to fraud/any corrupt practices in India.
- 10.18) Technical Manuals:** All equipment will have to be supplied with all the detailed operational & maintenance manuals at free of cost.
- 10.19) Currency Rate Variation:** High Court of Manipur is not responsible for variation in foreign currency exchange rates.
- 10.20) Validity of the Bid:** The bid validity is 180 days from the date of opening the Technical Bid.

10.21) Legal Jurisdiction: All legal disputes are subject to the jurisdiction of High Court of Manipur only.

11. SUBMISSION, RECEIPT, AND OPENING OF BIDS TIME LINES:

a) Submission: The original proposal shall be prepared and uploaded in the e-procurement portal of Government of Manipur namely *manipurenders.gov.in*. The completed price bid must be uploaded on or before the due date.

b) Last Date for Bid Submission:

The last date for bid submission through e-procurement portal and the date of opening of tenders will be as mentioned below:

a) LAST DATE FOR SUBMISSION OF BIDS: 07-05-2018 @ 11:00 am

b) DATE FOR OPENING OF BIDS: 07.05.2018 @ 11:30 am

c) Date of opening of Financial Bids of Technically Qualified Bidders: Within 3(three) days from the date of declaring technically qualified bids.

12. BID FORMAT: The tender is a two bid cover system. Technical Bid and Financial bid are to be submitted separately in e-Procurement portal. The formats for bid evaluations are enclosed at **Annexures 2A, 2B, 3, 4, 5 & 6**

After technically qualified bids, financial bids will be opened.

Financial bids shall quote all-inclusive price (i.e. price inclusive of all taxes and all other levies, Supply, Install, Configure and Commissioning, freight & forwarding expenses etc., for delivery of Desktop Computers and delivery and installation of the LAN. This price quoted shall clearly be mentioned about the basic price, all taxes, freight-forwarding, supply, install, configure and commissioning, installation and others if any.

(a) Technical bids shall include format Annexures 2A, 2B, 3, 4 and 5.

(b) Financial bid shall be submitted in the format as mentioned in Annexure-6.

13. PRICE BID EVALUATION: The Technical bid will be opened as scheduled **clause 11(b)** in e-Procurement portal. Further financial bids of technically qualified bidders will be opened in e-portal as per the schedule in **clause (b)-(c)**. The Contract will be awarded to the successful Bidder, whose Bid has been determined to be substantially responsive by the High Court of Manipur and has been determined as the Best Value Bid.

14. HIGH COURT OF MANIPUR will not be liable or responsible for any delays due to postal/online failure or other reasons.

15. HIGH COURT OF MANIPUR reserves the right to cancel the tender, without assigning any reasons and also the right to change the quantity as per its requirements.

(YumkhamRother)
Central Project Coordinator,
High Court of Manipur

Annexure - 1

(I) LAN HARDWARE TO BE ALLOTTED TO THE SUB-ORDINATE COURTS, MJA AND DLSA

<i>Sl. No.</i>	<i>Court</i>	<i>Court Complex</i>	<i>No. of 24 port Switch</i>	<i>No. of 8 port Switch</i>	<i>No. of Rack</i>	<i>No. of Patch Panel</i>	<i>No. of LAN Nodes</i>
1	<i>Family Court, Imphal East</i>	<i>Lamphel Court Complex</i>		1		1	12
2	<i>Family Court, Thoubal</i>		1		1	1	12
3	<i>Family Court, Bishnupur</i>		1		1	1	12
4	<i>MJA</i>	<i>High Court Complex</i>	1		1	1	15
5	<i>DLSA, Imphal East</i>			1	1	1	3
6	<i>DLSA, Imphal West</i>			1	1	1	3
7	<i>DLSA, Thoubal</i>			1	1	1	3
8	<i>DLSA, Bishnupur</i>			1	1	1	3
9	<i>DLSA, Churachandpur</i>			1	1	1	3
10	<i>DLSA, Senapati</i>			1	1	1	3
11	<i>DLSA, Chandel</i>			1	1	1	3
12	<i>DLSA, Ukhrul</i>			1	1	1	3
13	<i>DLSA, Tamenglong</i>			1	1	1	3
Total			3	10	12	13	78

(II) DESKTOP COMPUTERS TO BE ALLOTTED TO THE SUB-ORDINATE COURTS IN THE STATE OF MANIPUR

<i>Sl No</i>	<i>Purchase For</i>	<i>Delivery Address</i>	<i>i3 Desktop Computer</i>	<i>i5 Desktop Computer</i>
1	<i>Sub-ordinate court</i>	<i>High Court of Manipur</i>	13	6

Annexure – 2A
Technical Specification of Intel i3 Regular Desktop or Equivalent

Sl. No.	Item	Detailed Specification	Bidder's Compliance Remark
1.	Category	Business (for work) segment (not Home segment)	
2.	Form Factor	Small Form Factor with Volume less than 13 Litres	
3.	Make, Model/Part No.	(to be given by the bidder-At the time of Technical Evaluation)	
PROCESSOR & MOTHERBOARD			
4.	Processor Family	Intel Core i3 Processor with latest Generation	
5.	Processor Series	T or S Series Processor	
6.	Base Frequency	2.6 Ghz or Higher	
7.	Processor Cache	As per Processor	
8.	Motherboard & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/ PCIx/ PCI-Express slots	
9.	TDP (Thermal Design Power)	Not More than 55W	
Memory & Disk Storage			
10.	System Memory(RAM)	4 GB 1600 Mhz DDR-III Memory or Higher	
11.	Expandable Memory	Upto 8 GB at least 2 Slots	
12.	Hard Disk	Integrated Dual Port SATA III controller, HDD 500 GB,7200 RPM or more	
Platform/Architecture			
13.	Preloaded Operating System	Ubuntu/Free DOS/Without OS (Ubuntu with all required drivers & plugins)	
14.	Operating System Certificate	Ubuntu-Linux 14.04 LTS	
15.	System Architecture	64-Bit	
Display & Graphics			
16.	Screen Size & Resolution	18.5-inch TFT LED Monitor (HD Resolution) or higher with TCO6 certification	
17.	Screen Type	HD Wide Screen Backlit LED Anti-Glare Display	
18.	Graphic Processor	Intel HD or equivalent Integrated HD Graphics & Sound Controller	
19.	Monitor Mounting Support	Vesa Screws Cover for Wall Mount	
Input			
20.	Web Camera	N.A.	
21.	Pointer Device &	OEM USB Optical scrolling Mouse, OEM	

	Keyboard	USB Standard 104 Keys Keyboard	
Audio			
22.	Microphone	N.A.	
23.	Speakers	Stereo Sound Speakers (Built-In with CPU Cabinet or Monitor)	
Communication			
24.	Ethernet	Integrated Gigabit Ethernet Controller with IPv6 Complaint	
25.	Wireless	IEEE 802.11 b/g/n	
26.	Bluetooth	N.A.	
Ports / Slots			
27.	USB Port	4 x USB 2.0, 2 x USB 3.0	
28.	Other Ports	Mic In, Speaker Out, RJ45, VGA/ Display Port Out/HDMI	
Power Supply & Energy Efficiency (Green Compliance)			
29.	Power Supply / Adaptor	Optimum Wattage SMPS to support full use of system with all USB ports utilized	
30.	Energy Certification	Energy Star (EPA) ver 5.0 or later / BEE India Star ver 1 or later	
31.	Power Management	ACPI Complaint	
32.	Battery Backup	N.A.	
33.	Weight	N.A.	
Security Features			
34.	USB Ports Security	USB Port Disable (through BIOS)	
Other Specifications			
35.	Hardware Drivers	Vendor to provide drivers for Ubuntu-Linux 14.04 LTS	
36.	OEM Product	Original Equipment Manufacturer (OEM) Manufacturer or its authorised distributor/dealers with OEM Manufacturer Certificate/Authorization only can bid	
Warranty & Service Support			
37.	Warranty	5 Years on site Comprehensive Warranty support with Level1 Support from bidder and Level2 support from OEM	
38.	Service Centre	Must have Company Authorised Service Centre in Capital City / High Court Place	
NOTE: ALL THE ABOVE SPECIFICATIONS SHOULD BE READ AS EQUIVALENT OR HIGHER			

Technical Specification of Intel i5 Regular Desktop or Equivalent

Sl. No.	Item	Detailed Specification	Bidder's Compliance Remark
1.	Category	Business (for work) segment (not Home segment)	
2.	Form Factor	Small Form Factor with Volume less than 13 Litres	
3.	Make, Model/Part No.	(to be given by the bidder-At the time of	

		Technical Evaluation)	
PROCESSOR & MOTHERBOARD			
4.	Processor Family	Intel Core i5 Processor with latest Generation	
5.	Processor Series	T or S Series Processor	
6.	Base Frequency	3.3 Ghz or Higher	
7.	Processor Cache	As per Processor	
8.	Motherboard & Chipset	Intel Original Mother Board or equivalent M/B based on associated Chipset with Minimum two free PCI/ PCIx/ PCI-Express slots	
9.	TDP (Thermal Design Power)	Not More than 65W	
Memory & Disk Storage			
10.	System Memory(RAM)	8 GB 1600 Mhz DDR-III Memory or Higher	
11.	Expandable Memory	Upto 16 GB at least 2 Slots	
12.	Hard Disk	Integrated Dual Port SATA III controller, HDD 500 GB,7200 RPM or more	
Platform/Architecture			
13.	Preloaded Operating System	Ubuntu/Free DOS/Without OS (Ubuntu with all required drivers & plugins)	
14.	Operating System Certificate	Ubuntu-Linux 14.04 LTS	
15.	System Architecture	64-Bit	
Display & Graphics			
16.	Screen Size & Resolution	18.5-inch TFT LED Monitor (HD Resolution) or higher with TCO6 certification	
17.	Screen Type	HD Wide Screen Backlit LED Anti-Glare Display	
18.	Graphic Processor	Intel HD or equivalent Integrated HD Graphics & Sound Controller	
19.	Monitor Mounting Support	Vesa Screws Cover for Wall Mount	
Input			
20.	Web Camera	N.A.	
21.	Pointer Device & Keyboard	OEM USB Optical scrolling Mouse, OEM USB Standard 104 Keys Keyboard	
Audio			
22.	Microphone	N.A.	
23.	Speakers	Stereo Sound Speakers (Built-In with CPU Cabinet or Monitor)	
Communication			
24.	Ethernet	Integrated Gigabit Ethernet Controller with IPv6 Complaint	
25.	Wireless	IEEE 802.11 b/g/n	
26.	Bluetooth	N.A.	
Ports / Slots			
27.	USB Port	4 x USB 2.0, 2 x USB 3.0	
28.	Other Ports	Mic In, Speaker Out, RJ45, VGA/ Display Port Out/HDMI	
Power Supply & Energy Efficiency (Green Compliance)			
29.	Power Supply / Adaptor	Optimum Wattage SMPS to support full use of system with all USB ports utilized	

30.	Energy Certification	Energy Star (EPA) ver 5.0 or later / BEE India Star ver 1 or later	
31.	Power Management	ACPI Complaint	
32.	Battery Backup	N.A.	
33.	Weight	N.A.	
Security Features			
34.	USB Ports Security	USB Port Disable (through BIOS)	
Other Specifications			
35.	Hardware Drivers	Vendor to provide drivers for Ubuntu-Linux 14.04 LTS	
36.	OEM Product	Original Equipment Manufacturer (OEM) Manufacturer or its authorised distributor/dealers with OEM Manufacturer Certificate/Authorization only can bid	
Warranty & Service Support			
37.	Warranty	5 Years on site Comprehensive Warranty support with Level1 Support from bidder and Level2 support from OEM	
38.	Service Centre	Must have Company Authorised Service Centre in Capital City / High Court Place	
NOTE: ALL THE ABOVE SPECIFICATIONS SHOULD BE READ AS EQUIVALENT OR HIGHER			

STATEMENT SHOWING THE SPECIFICATIONS OF LAN EQUIPMENT

Annexure – 2B

Sr. No.	Items	Detailed Specification	Bidder's Compliance Remark
1	8 port 10/100/1000 Mbps & 2 port 10/100/1000 Mbps/SFP port, wire speed, SNMP Managed, Full Duplex, Layer2 Switch	8 ports of 10 BaseT/ 100 BaseT/1000TX on UTP with 2 port 10/100/1000BaseT / SFP-based Gigabit port for uplink, autosense and auto negotiation, full duplex, Compliance to IEEE 802.3 (10BaseT), IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features Compliance to IEEE 802.3x standards for full duplex support on 10BaseT, 100BaseTx & 1000BaseT ports Switching Bandwidth 20 Gbps, Forwarding bandwidth 10 Gbps, Forwarding rate 14.88 Mpps, IPV4 & IPV6 support, Inbuilt SNMP module supporting SNMP v1,v2,v3 RMON support Indicators for per port status, system status, power & bandwidth utilization IEEE 802.1D compliant Spanning tree protocol IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250 IEEE 802.1p compliant prioritization In band management support via SNMP, WEB browser & Telnet Support for External RADIUS/TACACS for console access restriction and authentication MAC address based security support Support IPV6security Like RA guar, DHCPv6 guard, IPv6 binding integrity guard Switch should support port security, DHCP snooping, dynamic arp inspections Traffic management support based on MAC source / destination address & IP source /destination address Support for IGMP snooping & Port aggregation / Trunking Support QoS for egress and ingress traffic Compliance to 802.1X port level authentication, Port based ACLs & support NTP Power requirement 240 VAC, 50 Hz,	

		<p>Operating temperature 0 to 45 degree centigrade, Operating humidity 10% to 85 % (non condensing), UL & IEC safety certifications, FCC/EN Electromagnetic Emission certificates, MTBF 6 years IPv6 ready logo with day one</p>	
2	<p>24 port 10/100/1000 Mbps & 4 SFP ports, wire speed, SNMP Managed, Full Duplex, Layer 2 Switch</p>	<p>24 ports of 10 BaseT/ 100 BaseTX on UTP & 4 SFP gigabit ports for uplink ,autosense and auto negotiation, full duplex Compliance to IEEE 802.3 (10BaseT), IEEE 802.3u (100BaseTX) & IEEE 802.3z (1000BaseSx/LX/T) standards, with following features Compliance to IEEE 802.3x standards for full duplex support on 10BaseT, 100 BaseTx & 1000BaseT ports Switching Bandwidth 56 Gbps, Forwarding bandwidth 28 Gbps, Forwarding rate 41.67 Mpps, IPV4 & IPV6 support, Inbuilt SNMP module supporting SNMP v1,v2,v3 RMON support Indicators for per port status, system status, power & bandwidth utilization, IEEE 802.1D compliant Spanning tree protocol IEEE 802.1Q compliant VLANs support (Port & MAC/tag based) VLAN > 250 IEEE 802.1p compliant prioritization In band management support via SNMP, WEB browser & Telnet Support for External RADIUS /TACACS for console access restriction and authentication MAC address based security support Support IPV6security like RA guard, DHCPv6 guard, ipv6 binding integrity guard Switch should support port security, DHCP snooping, dynamic arp inspections Traffic management support based on MAC source / destination address & IP source /destination address Support for IGMP snooping & Port aggregation / Trunking Support QoS for egress and ingress</p>	

		<p>authentication, Port based ACLs & support NTP Power requirement 240 VAC, 50 Hz, Operating temperature 0 to 45 degree centigrade, Operating humidity 10% to 85 % (noncondensing), UL & IEC safety certifications, FCC/EN Electromagnetic Emission certificates, MTBF 6 years</p> <p>IPv6 ready from day one with logo</p>	
3	Supply of Cat 6 cable capping with flat casing or conduiting(1", 2", 3" size), etc per meter	Cat 6, TIA/EIA 568-C.2	
4	Supply of 24 port patch panel & Termination of UTP cables on patch panel with wire manager.	Cat 6, TIA/EI module PCB board	
5	Supply of Information outlets and termination of CAT 6 cable on I/O	I/O port with shutter white material ABS/Plastic UL-94V-0.	
6	RJ45 Keystone	RJ45 CAT6E Lan I/O Punch Down Network Keystone Jack CAT6	
7	Supply of 3 feet patch chord	Cat 6, TIA/EIA 568	

8	Supply of 10 feet patch chord	Cat 6, TIA/EIA 568	
9	RJ 45 Cable Connector		
10	Supply of wall Mount Rack 9 U with accessories	Wall mount 530mm depth, 9 U height, Front Glass/Vented door(lockable)	
11	24 port 1U WR24 Rack Mount	24 PORT WR24 fibre management system, ST Aperture, 1U-unloaded Rack mount	
12	Optical Fibre Cable (6F OM4 Multimode Armoured)	6F OM4 outdoor armoured cable	
13	Pigtail (6 pack) Multimode	Connector that connects the patch cable with termination of OFC	
14	Pigtail patch panel (6 Port)	Inbuild Patch panel to be fitted in Rack Mount	
15	LC Transceiver	10GBASE-SR supports SFP+	
16	LC Connector (Patch Cord/ Jumper)	Duplex, Multimode	
17	cable zip	Nylon Cable Zip	

Annexure – 3

Format for Turnover information

Total turnover of the bidder during the preceding 3 years:

Financial year	Turnover in INR (Rs. In Lakhs)
2014-15	
2015-16	
2016-17	

Annexure -4

MAF (Manufacturer Authorization Form)

Date:

Ref Number: HCM/E-43/2016Estt/Pt-I/Vol-VB Dated 13/04/2018

To:

**The Registrar General, High
Court of Manipur, Imphal.**

e-mail: cpc-mnp@aij.gov.in

Dear Sir/Madam,

SUB: Supply the (I) Desktop Computers, (II) Supply and install the LAN
EQUIPMENT at **the Sub-Ordinate Courts, MJA, DLSA of Manipur.**

We authorize M/s **XYZ Limited, Address** to offer their quotation, negotiate and conclude the contract with you against the above invitation for tender offer.

*We hereby extend our full guarantee and warranty as per terms and conditions of the tender and or the contract for the equipment and services offered against this invitation for tender offer by the M/s **XYZ Limited, Address.***

We hereby commit to the tender terms and conditions and will not withdraw our commitments during the process and or the period of contract.

Yours Faithfully,

Annexure - 5

Experience Statement

Experience in the relevant areas with the clients (Attach separate statement)

Sl. No.	Year	Name of the client organization	Scope of the work	Value of the work (in Rs. lakhs)
1	2014-15			
2	2015-16			
3	2016-17			

(Please attach the relevant certification from the Client Organization along with a certified copy of the Purchase order)

Annexure - 6

Financial Bid Format for the (I)Desktop Computer, (II) LAN EQUIPMENT THE SUB-ORDINATE COURTS, MJA AND DLSA IN THE STATE OF MANIPUR

SL. No.	Description	Make and Model of the Unit	Quantity	Rate per unit in INR. (Inclusive all taxes And expenses)	Total Cost in INR.
1	Desktop Computer i3		13		
2	Desktop Computer i5		6		
LAN EQUIPMENT					
1.	8 Port 1U SWITCHES		10		
2.	24 Port SWITCHES		3		
3.	Supply of Cat 6 cable capping with flat casing or conduiting(1", 2", 3" size), etc per meter		1		
4.	24 port UTP patch panel		13		
5.	IO port with shutter white material ABS/ Plastic UL-94V-0		78		
6.	RJ45 Keystone		78		
7.	Patch Cord UTP(3 Feet)		152		
8.	RJ 45 Cable Connector		500		
9.	9U Wall Mount Rack		12		
10.	24 port 1U WR24 Rack Mount		4		
11.	Optical Fiber Cable Multimode (Per Meter)		1		
12.	6U Wall Mount Rack		4		
13.	Pigtail (6 port) Multimode		8		
14.	Pigtail patch panel (6 Port)		8		
15.	LC Transceiver		8		
16.	LC Connector (Patch Cord/ Jumper) 3 feet		8		
17.	Cable zip (100 Pieces)		20		
Total					

Successful Bidder will be identified through the above table.

The **Total Price** of above financial bid inclusive of all taxes & expenses for 5(Five) years on-site maintenance & support will be taken as the basis for evaluation of financial bids.

ANNEXURE-7

Service Level Agreement (SLA)- (Template/Model).

THIS AGREEMENT executed on this day of _____ between the High Court of Manipur, Mantripukhri, Imphal-795002, represented by its Central Project Coordinator, presently Shri 'X' AND _____ Co., represented by its Authorized Signatory Shri 'X' which expression shall include unless the context otherwise requires its successors and permitted assigns.

Whereas the High Court of Manipur vide orders dated _____, after processing in Tender Notification No : _____ had issued purchase order for purchase :-

I. Desktop Computer i3 – **13 Nos** and i5 – **6 Nos.**

III. LAN Equipment:

- a. 8 Port 1U SWITCHES – **10 Nos**
- b. 24 Port SWITCHES – **3 Nos**
- c. Cat 6 cable capping with flat casing or conduiting (1", 2", 3" size), etc per meter (quantity to be decided after site survey by the Vendor and High Court representatives)
- d. 24 port UTP patch panel - **13 Nos**
- e. IO port with shutter white material ABS/ Plastic UL-94V-0. **78 Nos**
- f. RJ45 Keystone – **78 Nos**
- g. Patch Cord UTP (3 Feet)- **152 Nos**
- h. 9U Wall Mount Rack – **12 Nos**

III

- j. Optical Fiber Cable(Multimode)
- k. 24 port 1U WR24 Rack Mount- 4 Nos
- l. 6U Wall Mount Rack – 4 Nos.
- m. Pigtail (6 port) Multimode: - 8 Nos
- n. Pigtail patch panel (6 Port): – 8 Nos
- o. LC Transceiver – 8 Nos
- p. LC Connector (Patch Cord/ Jumper). – 8 Nos (3 feet Each)
- q. Cable zip (100 Pieces) – 20 Nos.
- r. RJ 45 Cable Connector– **500 Pieces**

- to be supplied to the Courts, MJA and DLSA in the Manipur listed in the vide Tender Notification No. _____ and as per the recommendations of the Hon'ble High Court of Manipur, the bid proposed for supply of (I) DESKTOP COMPUTER (II) LAN EQUIPMENT by the company is accepted by the High Court of Manipur and the purchase order is placed with

the seller to supply Desktop Computer and supply and installation of LAN equipment in the respective locations as per in **Annexure-1** with 5(five) years of comprehensive warranty with onsite support as per **clause 9(b)** of the tender.

Further as per **clause 8** of the tender notification document, the rate contract agreement is valid for a period of 24(twenty four) months from the date of agreement and High Court of Manipur reserves the right to place orders with the SELLER, to supply and install, Configure and Commissioning (I) DESKTOP COMPUTERS (II) LAN EQUIPMENTS at the rate agreed upon. Therefore, as per the terms of the tender document and as per the recommendations of Hon'ble High Court of Manipur, by its Purchase Order No. _____ Dated _____ requested the SELLER for supply and install, Configure and Commissioning (I) DESKTOP COMPUTER (II) Supply and installation of LAN EQUIPMENT to the respective Districts of the Subordinate Courts, MJA and DLSA in the State of Manipur as per the **Annexure-1**.

1. Now this agreement WITNESSTH AS FOLLOWS

In consideration of the agreed price, the SELLER hereby agrees to sell, supply, Install, Configure and Commissioning of (I) DESKTOP COMPUTER (II) LAN EQUIPMENT FOR the Sub-Ordinate Courts, MJA and DLSA in Manipur of the required specifications and the High Court of Manipur agrees to purchase the same on the following terms and conditions.

2. Non working/ Non functioning/ defective/ broken

Desktop Computer and LAN equipment should be replaced with new one by the vendor at its own cost and risk within 30 days from the date on which the vendor has been informed of such damage.

3. Supply, Install, Configure and Commissioning

3a) Reports to be collected from the court locations:--The SELLER, shall supply

- I. DESKTOP COMPUTER – 19 Nos
- II. LAN EQUIPMENT

as per the specifications, after Supply, Install, Configure and commissioning of LAN at respective court locations as per **clause4(c)** of the tender notification.

3b) Only on production of such certificates mentioned above with a proper documentation, the payment shall be processed by the High Court of Manipur.

3c) It is specifically agreed upon that the SELLER would complete his obligation as at **clause 3a)** above of this agreement, within **60(sixty) days** from the date of purchase order.

4. WARRANTY

The warranty shall include:

- (i) Attending & rectifying to break down calls and identifying the reason for break down.
- (ii) Replacement of defective/failed parts by supplying the new spares, free of cost and bring the Desktop Computer and LAN back to normal and regular working condition.
- (iii) Steps will be taken by the bidder to bring back the faulty unit back to working

condition within the stipulated time as in **clause (5)** on corrective maintenance of this agreement.

5. MAINTENANCE OF (I) DESKTOP COMPUTERS, (II) LAN EQUIPMENT FOR Sub-Ordinate Courts, MJA and DLSA:

CORRECTIVE MAINTENANCE:

SELLER, undertakes to attend to any complaints relating to the UPSs within 48 hours for valley districts, within 72 hours for hill districts and within 5 days for Jiribam Court Complex, during the period of warranty. Corrective maintenance to bring back the device to up and in working condition, failing which the seller is liable for penalty as described in clause 7 of this agreement (SLA).

6. **ESCALATION MATRIX** including service representative at Imphal to be provided by the vendor.

7. Service Delivery: Penalty for delay in attending the service calls on Desktop Computer and LAN equipment in time, will be levied at a rate of **Rs.100/-**

(Hundred Rupees) per each of the Computer / LAN equipment each day.

IN WITNESS WHEREOF, THE PARTIES HAVE AGREED AND EXECUTED THIS
AGREEMENT ON THIS DAY _____ 2018 AT IMPHAL IN THE
PRESENCE OF THE FOLLOWING WITNESS.

For M/s.

For High Court of Manipur

Name:

Name:

Designation:

Designation:

Signature:

Signature:

Rubber stamp / Seal

Rubber stamp / Seal

Date:

Date:

Witness:

1.

2.